

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 28-06-2024
THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

PETITION NUMBER : IA(IBC)(PLAN)/2/2024

APPLICATION NUMBER : CP(IB)/244(CHE)/2022

**NAME OF THE APPLICANT : CA S Prabhu (RP)
M/s. Marappan Textiles Pvt Ltd**

NAME OF THE RESPONDENT(S) : --

**UNDER SECTION : Sec 30(6) & 31 of IBC, 2016 r/w Rule 11 of
NCLT Rules, 2016**

ORDER

Ld. Counsel Mr. A.G. Sathyanarayana for the Applicant.

The applicant is directed to comply with the following:

- 1) On perusal of record acknowledgment of performance guarantee is found to the extent of Rs.1,40,00,000/- (Rupees One crore Forty lakh). **Provide the complete acknowledgment to the extent of Rs.1,45,00,000/- as averred in the application.**
- 2) Source of funds is not clearly defined. **Clarify the same by way of memo.**
- 3) The pages in Volume IV of the application are not organised and are reversed. **Refile the same.**

Compliance should be filed within a week.

List the application for reporting compliance / hearing on 10.07.2024.

-Sd-

**RAVICHANDRAN RAMASAMY
Member (Technical)**

-Sd-

**JYOTI KUMAR TRIPATHI
Member (Judicial)**